

(4)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD

Dated: This the 18<sup>th</sup> day of JULY 2008

Original Application No. 1173 of 2007

Hon'ble Mr. N.D. Dayal, Member (A)  
Hon'ble Mr. A.K. Gaur, Member (J)

Watson Nirmal Lal, S/o Shri R.B. Lal, Technician (SW)  
Grade I Ballia Railway Station Northern Eastern  
Railway, Ballia.

. . . Applicant

By Adv: Shri Chandrika Prasad

V E R S U S

1. Union of India through General Manager, Northern Eastern Railway, Gorakhpur.
2. Divisional Railway Manager (Mechanical), N.E. Railway, Varanasi.
3. Divisional Railway Manager, N.E. Railway, Varanasi.
4. Senior Divisional Personnel Officer, N.E. Railway, Varanasi.

. . . Respondents

By Adv: Sri D.S. Shukla

O R D E R

By Hon'ble Mr. N.D. Dayal, AM

We have heard Shri Chandrika Prasad learned counsel for the applicant and Shri D.S. Shukla learned counsel for the respondents.

2. The relief claimed in para 8 (a) by the applicant in this OA is for quashing order dated 25.05.2007 stated to have been issued by respondent No. 2 who is Divisional Railway Manager, North Eastern Railway, Varanasi. But the document dated 25.07.2007 at page 15, Annexure 10 has been issued by Lok Suchana
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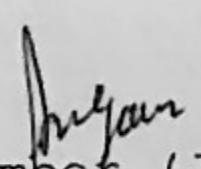
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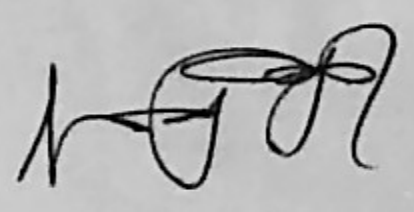
Adhikari from where the applicant appears to have sought information about his seniority, pay etc. The provisions of RTI Act would apply. 7

3. Learned counsel for the respondents submits that there is an anomaly in respect of the relief sought which is therefore not tenable.

4. Further, the salary benefit is linked to the seniority and unless the seniority issue is determined the relief sought for in para 8 (b) cannot be claimed indirectly in this manner. Further the prayer relates to the year 1984-96 and there is no application for condonation of delay.

5. The OA is dismissed in view of the above. The applicant would be at liberty to seek relief in accordance with law. No costs.

  
Member (J)

  
Member (A)

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